

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 60152 Of 2022**

[Arising out of OIA No. APPL/PKL/Commr./69/2021-22/1376 dated 25.03.2022 passed by the Commissioner (Appeals) of Central Goods & Service Tax, Panchkula]

**M/s Singhal Strips Limited**

**: Appellant (s)**

Village Ismaila, Post Office Sampla, Delhi Rohtak Road  
District, Rohtak, Haryana

Vs

**CCE & ST- Rohtak**

**: Respondent (s)**

2<sup>nd</sup> Floor, Pacific City Centre,  
Near Jat Bhawan, Rohtak

APPEARANCE:

Present for the appellant: None

Present for the Respondent: Shri Rajeev Gupta, Shri Narinder Singh, Shri  
Yashpal Singh, DRs

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**FINAL ORDER No. 60595 /2023**

Date of Hearing: 15.11.2023

Date of Decision: 15.11.2023

**Per : S. S. GARG**

None appeared for the appellant. The matter was listed on several times i.e. 02.02.2023, 13.04.2023 and 26.05.2023, but nobody appeared on behalf of the appellant and also the notice for today's hearing has also been served to the appellant but in spite of that, none has appeared on behalf of the appellant. It appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration of appeal by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)